

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 101/TT/2015

Date: 16.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for Combined Assets for Transmission System Associated with NRSS-V in Northern Region consisting of **Asset-I:** LILO of 400 kV Hissar-Bassi transmission line at Bhiwadi along with associated bays (DOCO 01.04.2009), **Asset-II:** 400 kV D/C Agra- Bhiwadi transmission line along with associated bays(DOCO 01.09.2009), **Asset-III:** 400 kV D/C Bhiwadi-Moga transmission line along with associated bays at Moga & Bhiwadi end including of 02 nos. 63 MVAR line reactor at Moga end (DOCO 01.04.2010) & **Asset-IV:**80 MVAR Bus Reactor at Bhiwadi Sub-station (DOCO 01.01.2011).

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. The details depicting the un-discharged liabilities, if any, to be recovered in future respect of the assets covered in the instant petition.
- b. An undertaking/certificate depicting the actual equity infused in the project is not less than 30% during the tariff period 2009-14 and 2014-19.

Yours faithfully,

Sd/-

(V. Sreenivas)

Deputy Chief (Legal)